

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No.172/98

Tuesday, the 3rd day of February, 1998.

CORAM

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

M.K. Koya  
Head Constable No. 60  
Police Station, Kavarathi  
Lakshadweep.

...Applicant

(By advocate: Mr Thampan Thomas)

Versus

1. The Administrator and Inspector  
General of Police  
U.T. of Lakshadweep, Kavarathi ..
2. The Superintendent of Police  
U.T. of Lakshadweep, Kavarathi ... Respondents.

(By advocate Mr Sajeev Kumar for Mr P.R.R. Menon, ACGSC)

The application having been heard on 3.2.1998, the  
Tribunal on the same day delivered the following:

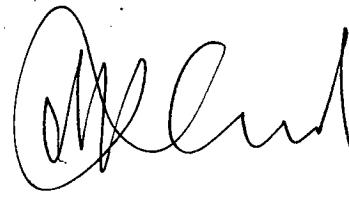
O R D E R

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

After making submissions for some time,  
learned counsel for the applicant seeks permission  
to withdraw the application with liberty to seek  
appropriate remedy at the appropriate time.

Liberty is granted. Application is closed as  
withdrawn.

  
(S.K. GHOSAL)  
ADMINISTRATIVE MEMBER

  
(A.V. HARIDASAN)  
VICE CHAIRMAN

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